

Date	Office Report	Orders
		<p>O.A. No. 2096 of 1995</p> <p>.3.</p> <p>order is modified in the following manner:-</p> <p>"The respondents are directed to maintain status quo of the applicant in regard to her continuance as teacher in the school from which she was transferred by the impugned order".</p> <p>List this case on 1.2.96.</p> <p>Let a copy of this order be given to the learned counsel for the respondents.</p> <p><i>Dasti larva to be effected by a</i> <i>by applicant.</i></p> <p><i>dyo</i></p> <p>(K. MUTHUKUMAR) MEMBER (A)</p> <p>RKS</p> <p><u>1-2-96</u></p> <p>Present: Sh. B. L. Babbar <i>Proxy Counsel</i> for Sh. B. S. Charya <i>Counsel</i> for the applicant</p> <p>Sh. Raj Singh <i>Counsel for the Respondents.</i></p> <p>Arguments heard and Concluded orders dictated in the open Court. Bench consists of S. R. Acharya Member (A)</p> <p><i>b. C</i> <i>mm</i> <i>CIO CIO</i></p>

CENTRAL ADMINISTRATIVE TRIBUNAL
Principal Bench

O.A. No.2096/95

New Delhi, dated the 1st February, 1996

HON'BLE MR. S.R. ADIGE, MEMBER (A)

Ms. Parveen Chopra,
D/o Shri Ram Nath Chopra,
R/o 3/32, Padam Nagar,
Old Rohtak Road,
Delhi.

..... APPLICANT

(By Shri B.L. Babbar proxy
counsel for Shri B.S. Charya)

VERSUS

1. The Director of Education,
Govt. of NCT, Delhi
Old Secretariat,
Delhi.
2. Dy. Director of Education (West),
O/op the Directorate of Education,
Govt. of NCT, Delhi,
Karampura, Delhi.
3. The Secretary General-Cum-Commissioner,
Govt. of NCT, Delhi.
Old Secretariat,
Delhi. RESPONDENTS

(By Advocate Shri Raj Singh)

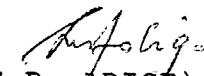
JUDGMENT (Oral)

BY HON'BLE MR. S.R. ADIGE, MEMBER (A)

I note that this O.A. was filed to quash the impugned transfer order dated 26.10.95. Shri Babbar states at the bar that the Respondents have decided to reconsider the applicant's case and not to implement the impugned transfer order. Under the circumstances nothing survives so far as the relief clause of the O.A. is concerned.

2. Shri Babbar has stated that the Respondents have not paid the salary to the applicant for the month of Nov. 95 to Jan.96. As this has not been included as one of the reliefs in the O.A., the applicant is called upon to press this prayer through a self-contained representation to the concerned authorities, and thereafter if any grievance still survives the applicant may agitate the same through appropriate original proceedings if so advised.

3. This O.A. is disposed of accordingly. No costs.


(S.R. ADIGE)
Member (A)

/GK/